

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1433 OF 2018 IN APPEAL NO. 291 OF 2018**  
**& IA NO. 1432 & 1431 OF 2018**

**Dated: 8<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Sr. General Manager (Power Purchase) Grid Corporation of Orissa Limited** .... **Appellant(s)**

**Versus**

**The AGM (Commercial) NTPC Limited & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-4  
  
Mr. Buddy A. Ranganathan  
Ms. Anupam Varma  
Mr. Rahul Kinra  
Mr. Ashutosh for R-23, R-24 & R-25

**ORDER**

**IA NO. 1433 OF 2018**  
***(Appl. for urgent listing)***

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, list the matter on 12.10.2018.

The application is allowed.

**APPEAL NO. 291 OF 2018**

Issue notice to the Respondents on the appeal as well as on the IA No. 1432 of 2018 (Appln. for stay) returnable on 12.10.2018. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent Nos. 23 to 25 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.4. Dasti, in addition, is permitted.

List the matter on **12.10.2018.**

**(S. D. Dubey)**  
**Technical Member**

*ts/mk*

**(Justice Manjula Chellur)**  
**Chairperson**